

MR. SPEAKER: No, I am sorry. We go by the rules. We do not allow more than two and a half hours. We fix it always for two and a half hours. We take it up at 4 O' clock. That was pointed out that day, it was not responded to that day.

Now we will take it up at 4 O' clock.

SHRI JYOTIRMOY BOSU: Make it a flexible thing....

MR. SPEAKER: You are not leaving anything flexible. You are completely distorting it.

SHRI JYOTIRMOY BOSU: Am I so capable of that, Sir? (Interruptions).

MR. SPEAKER: I will examine everything. After all, if where is to be some statement or anything, wherever it is necessary, I would forward it under Direction 115.

SHRI SAMAR GUHA (Contal): Sir, I have raised a privilege issue. (Interruptions).

MR. SPEAKER: Please do not take the time of the House. It has already taken long. Now, Papers to be laid on the Table. There is no business before the House. I am going to pass on the next item.

SHRI SAMAR GUHA: I have given notice of privilege.

MR. SPEAKER: That does not come under Privilege. I do not hold the privilege motion in order. Do not bring in everything that is going on in every corner of the country as privilege or an adjournment motion. I am not allowing anything. Please resume your seat.

Mr. Guha why do you defy the Chair? By doing this you have reduced Parliament to a farce. I am unhappy about it. Kindly do not do it. You never go by the ruling of the Chair. Do not do it regularly.

I am not allowing anything. Please sit down

I have not permitted you, and you go on defying the Chair. What should I do?

#### PAPERS LAID ON THE TABLE

#### NOTIFICATIONS UNDER CENTRAL BOARD OF REVENUE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table:—

(1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 4 of the Central Boards of Revenue Act, 1963:—

(a) G.S.R. 1408 published in Gazette of India dated the 29th December, 1973.

(b) G.S.R. 1409 published in Gazette of India dated the 29th December, 1973.

[Placed in Library.. See No. LT-6913/74].

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

(2) A copy of Notification No. G.S.R. 420 (Hindi and English versions) published in Gazette of India dated the 27th April, 1974, issued under the Central Excise Rules 1944 together with an explanatory memorandum.

[Placed in Library. See No. LT-6914/74].

REVENUE AND ANNUAL REPORT OF INDIAN PETROCHEMICALS CORPORATION LTD., JAWAHARNAGAR (BARODA)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a